

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT)(Insolvency) No. 275 of 2018

IN THE MATTER OF:

Manju Anand Choudhari

...Appellant

Vs

Percula Shipping & Trading INC & Anr.

....Respondents

Present:

For Appellants: Mr. Aabhas Kshetarpal, Mr. R. Sudhinder, Mr. Surya Ganguli, Ms. Nimita Kaul, and Mr. Amrita Sarkar, Advocates

For Respondents: Ms. Yadumath Bhargavan, Advocate for Respondent No. 1

ORDER

20.08.2018 Mr. Aabhas Kshetarpal, learned Advocate appearing on behalf of Appellant on instruction sought permission to withdraw the appeal to which no objection was made by the learned Advocate appearing on behalf of Respondent. The appeal is accordingly disposed of as withdrawn but without any liberty to challenge the same very impugned order.

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice A.I.S. Cheema)
Member(Judicial)